

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 247 OF 2021

1. D. Damodara Raju,
S/o D. Venkatrama Raju,
P.V. Puram village. Sathyavedu mandal,
Chittoor district, A.P. Pin.517588
Mobile No.8978136707 and others

.... APPELLANT

-VS-

1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,
located Near Chamarthi Kandriga S.T. Colony,
P.V. Puram Panchayathi, Sathyavedumandal,
Chittoor district, A.P. Its registered address is Vignana Nagar,
Varadaiahpalem Village & Mandal, Chittoor district,
& 8 Others

.... RESPONDENTS

**JOINT COMMITTEE REPORT FILED BY THE 3RD RESPONDENT NODAL
AGENCY**

Date: 27-08 2023



**M/s MADHURI DONTI REDDY
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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COUNSEL FOR 3RD RESPONDENT

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

In

OA No. 247 of 2021 (SZ)

IN THE MATTER OF:

Sri.D. DamodaraRaju, Chittoor District and others ...Applicant(s)

Vs

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, ...Respondent(s)
Chittoor District and others

Joint Committee Report

Joint Committee Report

In

Application No. 247 of 2021(SZ)

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I Preamble

O.A No. 247 of 2021 is filed by Sri. D. DamodaraRaju, at Hon'ble NGT (SZ), Chennai against the violations of conditions of Environmental Clearance and Consent / Lease granted to the M/s. Sai Lakshmi Balaji Infrastructure Private Limited for quarrying Road metal and Building stone over an extent of 4.569 Ha in Sy No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (V) of Sathyavedu (M), Chittoor District.

II Hon'ble NGT orders

Hon'ble NGT, Southern Bench, Chennai has appointed a committee in the matter of Original Application No. 247/2021, D. DamodaraRaju, Chittoor District Vs M/s. Sai Lakshmi Balaji Infrastructure Private Limited, Chittoor District and others vide order dated 04.01.2022 *comprising of 1) a Senior Scientist from State Environment Impact Assessment Authority (SEIAA), State of Andhra Pradesh 2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC), Integrated Regional Office, Vijayawada, 3) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman 4) The Deputy Director of Mines and Geology, Chittoor District and directed to inspect the area in question and submit a factual as well as action taken report, if any violation are found.* Copy of the order is enclosed as **Annexure-I**.

III Composition and scope of the Committee

In compliance to Hon'ble NGT order dated 04.01.2022, the committee comprising of following members are visited subject area in question on 10.02.2022:

1. Prof. Dr. K.Thyagaraju from SEIAA, Andhra Pradesh.
2. Dr. Suresh BabuPasupuleti, Scientist 'D'Integrated Regional office, MoEF&CC, Vijayawada.
3. Sri. A.NarendraBabu, Regional officer, AP Pollution Control Board, Regional Office, Tirupati, Chittoor District.
4. Sri K.L.V. Prasad, Deputy Director of Mines and Geology, Chittoor, Andhra Pradesh.

Scope of the Committee

The committee to look into the matter and find out the following:

1. Whether the conditions imposed in the Environmental Clearance as well as consent and lease deed are being strictly adhere to by the respondents 1 and 2, if not what are the nature of violations committed by them.
2. Whether the pollution control mechanism provided is sufficient to address the issue of pollution, if not what is the mitigating measures undertaken by them to address the same.
3. Whether necessary buffer zone/safety zone, 'Garland drains' were provided and
4. Whether any excess mining has been done either in the lease area or by encroaching into the property of the 2ndrespondent as alleged, if so what is the quantity of excess mining done and what is the nature of action taken in this regard.
5. Whether any water or air pollution is being caused on account of the activities of respondents 1 and 2 in carrying out the quarrying/crushing operation.
6. If there is any violation committed, what is the nature of damage caused to the environment and also what is the quantum of environmental

compensation to be assessed apart from assessing the value of excess mining article by imposing penalty and royalty.

7. Whether any damage is caused to the property of the applicant on account of the pollution if any, caused, if so, what is the quantum of compensation payable for the loss to compensate for the loss suffered by the applicants.

History of the Case

It is submitted that, originally quarry lease was granted for Road Metal & Building Stone over an extent of 4.569 Hectares in Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram Village, SathyaveduMandal, Chittoor District for a period of 10 Years in favour of Sri T.Damodara Reddy vide Procg.No.4259/Q/CTR /2011, Dt.22-12-2011 of the Deputy Director of Mines and Geology, Kadapa and same was executedvide Procg.No.7694/Q2/2010, Dt.21-12-2011 of Assistant Director of Mines and Geologyitslease period valid upto 22-12-2021.

Subsequently, the Deputy Director of Mines and Geology, Kadapa vide his proceeding No. 2325/TQL/CTR/2012, Dt.16-07-2012 accorded permission to transfer the quarry lease in favour of M/s.Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T.Damodar Reddy for the un-expired portion of the lease period i.e., upto 22-12-2021 and executed the same vide Procg.No.4453/TQL/2012, Dt.18-07-2012 of the Assistant Director of Mines and Geology, Chittoor and issued Work orders. For the lease holder has filed renewal quarry lease application on 06.08.2021 within the stipulated time as per APMMC Rules – 1966 and it is under process.

The Tahsildar, SathyaveduMandal, Chittoor District vide his Lr.No. Roc. A/116/2011, dated: 18-11-2011 has reported that Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram Village is classified as" Patta land" the

applicant has purchased these from Sri E.Lokeswar, S/o E.Munivenkatappa, vide Dc.No. P.37/2010/7/2011. Dt: 18-12-2010 and also has stated that there is No objection for grant of Quarry Lease for Road Metal and Building Stone in Sy.No 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 an extent of 11.29 Acers (4.569 Hectares) in favour of Sri.T.Damodar Reddy.

For M/s. Sai Lakshmi Balaji Infrastructure Private Limited has established Stone crushing unit in Sy.No. 133-2A, 134-1 & 134-3, P.V.Puram (V), Sathyavedu (M), Chittoor District and obtained permission from Industries Department vide Lr.No. B/CTR/1264/2013, issued by the Inspector of factories, Chittoor and Mineral dealer license from Deputy Director of Mines and Geology, Chittoor and its valid upto 31.10.2039.

M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) and subsequent Consent For Establishment (CFE) and Consent For Operation (CFO) valid upto 31.01.2022 for Mining of Recovery Aggregate – 17,096.22 Cum/Year and Mining of Rock sand – 2011.32 Cum/Year in an area of 4.569 Ha. (Copies enclosed for kind perusal).

Subsequently, M/s. Sai Lakshmi Balaji Infrastructure Private Limited have obtained Environmental Clearance (EC) Expansion for producing Mining of Recovery aggregate from 17,096.22 cum/year to 2,13,439 m³/annum & Mining of Rock sand – 2011.32 Cum/year and subsequent Consent for Establishment (CFE) and Consent for Operation (CFO) valid upto 30.11.2025 for Mining of Recovery Aggregate – 2,13,439 m³/annum and Mining of Rock sand – 2011.32 Cum/Year in an area of 4.569 Ha. (Copies enclosed for kind perusal).

V Findings of the committee during visit, interaction with petitioner and villagers

As per the allegations made in the complaint, the committee visited mining leases area and observed the following points:

1. The mining unit has not constructed retention/toe walls at the foot of the dumps.
2. The mining unit has not developed shrubs / grass species for stabilization of worked out slopes.
3. The mining unit has not provided Garland drain around the dump for diversion of storm water.
4. The mining unit has not provided graded roads.
5. The mining project has not developed greenbelt along the mine lease area with tall growing trees. But, developed compensatory greenbelt at an area of 6.0 Acres in the mining area at available vacant places.
6. The mining seepage water is not being utilized in the mining area and discharged to the natural drain through pumping.
7. The lease holder has been excavated and transported for a quantity of **5,34,708Cbm** of Road Metal within the leased area unlawfully.

a	Total excavated Quantity of Road Metal	6,57,628 Cbm
b	Total permitted quantity of Road Metal	12,29,20 Cbm
c	Difference quantity of Road Metal	5,34,708 Cbm

8. The lease holder has encroached outside the leased area and excavated & transported **70,971 Cbm** of Road Metal illegally. The encroached area is patta land belongs to the second respondent in this Petition (Sri D.Damodhara Reddy).

9. The lease holder has not maintained proper benches in quarrying area as stated in Approved Mining Plan.
10. As per Approved Mining Plan the lease holder has proposed for dumping of waste within the leased area in South-East corner. Whereas the waste dumping is noticed outside the leased area at a distance of 100 Mts towards South direction from quarry leased area. The quarry lease owner Sri D.Damodhara Reddy has informed that the waste dumping area is his own patta land situated in Sy.No.144 & 147 of P.V.Puram (V), Sathyavedu (M), Chittoor District.
11. The lease holder has erected one Stone Crusher Unit in patta land belongs to the Sri D.Damodhara Reddy in Sy.No.133-2A, 134-1, 134-3 of P.V.Puram (V), in Sathyavedu (M), Chittoor District.
12. The Petitioner has not shown to show his patta lands adjacent to the subject quarry leased area in question. However the quarry lease owner has informed the he has purchased the petitioner lands near to the quarry leased area recently and shown the documents.

VI Deferring points by the MoEF&CC, IRO, Vijayawada

1. Violations:

- Project Authorities (PAs) have conducted mining operations beyond the mine lease area. As per the Dept. of Mines and Geology Letter No. 420/NGT/2022 dated 03.03.2022, about 75,158 cbm of Rock mass volume has extracted over an area of 4,682 Sq.mts.

2. Non-compliance of Environmental Clearance Conditions:

1. Green belt of 7.5 meters buffer zone all around the mine lease area, 1.5 m height for 1 km length of the approach road on either side of the road, in back filled and reclaimed areas are not developed.
2. Measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations has not initiated.
3. Permission from competent authority for dumping of OB outside the mine lease area has not provided.
4. Construction of number of retaining walls to provide stability to the dumps as per the dimensions required based on the rainfall data has not completed.
5. Report of impact analysis on environment by reputed institute recognized by Director General, Mines and Safety on yearly basis has not submitted.
6. Environmental management cell does not have suitable qualified personnel.
7. Details regarding the item wise expenditure incurred for environmental protection measures are not being submitted along with six monthly compliance reports to Ministry's Integrated Regional Office, Vijayawada.
8. Details regarding budget allocated and item wise expenditure incurred for Corporate Environment Responsibility (CER) are not being submitted along with six monthly compliance reports to Ministry's Integrated Regional Office, Vijayawada.
9. As per records, six monthly compliance reports in respect of the terms and conditions stipulated in Environmental Clearance along with all

monitoring reports and Environmental Statement in Form- V are not being submitted to Integrated Regional Office (IRO), Vijayawada.

10. Copies of newspaper advertisement regarding grant of EC to the projects and copy of Insurance under Public Liability Insurance Act, 1991 has not provided.

The detailed compliance status of conditions stipulated in Environmental Clearance and letter communicated to PAs for necessary action to be action are enclosed.

3. Assessment of Environmental compensation

Project Authorities (PAs) have conducted mining operations beyond the mine lease area. As per the Dept. of Mines and Geology Letter No. 420/NGT/2022 dated 03.03.2022, about 75,158 cbm of Rock mass volume has extracted over an area of 4,682 Sq.mts and these quantities are considered as excess / illegally mining. Excess mining carried = $75,158 \text{ cbm} \times 1.5$ (Conversion factor from m³ to tons) = 1,12,737 Tones

The committee has considered 1,12,737 Tones building stone as illegal mining and assessed Environmental Compensation for the quantity of building stone illegally mined. In compliance to Hon'ble NGT orders, committee has calculated EC based on Approach-1 of Hon'ble NGT order dated 26-02-2021 in the matter of OA 360/2015 (PB). As per Government of Andhra Pradesh Industries And Commerce (M.II) Department G.O.MS.No. 11 dated 11-02-2020, the rates of seigniorage fee for building stone are Rs. 90/60 m³/tone and it is used for calculating EC. As per Approach-1, EC is ascertained using formula:

$$EC = D * (1 + RF + DF)$$

Where

EC = Environmental Compensation

RF = Risk Factor = 0.25

DF = Deterrence Factor (DF).

D = Excess Extraction x Market Value-of the material-per-MT-or-m³

DF = 0.3 if Z/X = 0.11 to 0.40

DF = 0.6 if Z/X = 0.41 to 0.70

DF = 1 if Z/X >= 0.71

Where Z is Excess Extraction in tones and X is permitted extraction in tones

EC Calculation:

Permitted quantity of building stone in tones (X) = 3,20,158.5 Tones

Excess Quantity of building stone mined in tones (Y) = 1,12,737 Tones

Quantity of building stone mined in excess of permitted quantity in tones (Z) =
1,12,737 Tones is considered as illegal mining.

Exceedance in extraction (Z/X) = 1,12,737 / 3,20,158.5 = 0.35

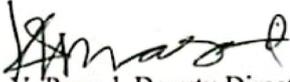
D (Where D = Z x Market Value-of the- material-per-MT-or-m³) = 1,12,737
Tones x 60/- = 67,64,220/-.

Environmental Compensation = 67,64,220 x (1 + 0.25 + 0.3)

= 67,64,220 x 1.55

= Rs. 1,04,84,541/- (Rupees One Crore Four Lakhs Eighty Four Thousand Five Hundred Forty One only)

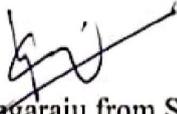
Environmental Compensation for Excess mining is Rs. 1,04,84,541/- (Rupees One Crore Four Lakhs Eighty Four Thousand Five Hundred Forty One only).



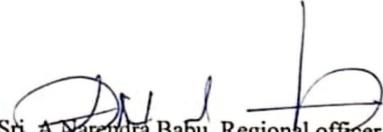
Sri K.L.V. Prasad, Deputy Director of
Mines and Geology, Chittoor, Andhra
Pradesh



Dr. Suresh Babu Pasupuleti, Scientist 'D'
Integrated Regional office, MoEF&CC,
Vijayawada



Prof. Dr. K. Thyagaraju from SEIAA,
Andhra Pradesh



Sri. A. Narendrababu, Regional officer, AP
Pollution Control Board, Regional Office,
Tirupati, Chittoor District

Item No.01:

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 247 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

D. Damodara Raju,
Chittoor District and another

...Applicant(s)



Versus

सत्यमेव जयते

M/s. Sai Lakshmi Balaji
Infrastructure Private Limited,
Chittoor District and others.

...Respondent(s)

Date of hearing: 04.01.2022

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. M. Devaraj

For Respondent(s):

Mrs. Maduri Donti Reddy for R3 to R6 & R8

ORDER

1. The grievance in this application is regarding the violations of conditions of Environmental Clearance (EC) and consent/lease granted to the first

respondent for quarrying building stones in extent of 4.569 hectores in Survey No. 140/1, 3, 4, 5, 7 to 13 & 16 and 141/3, 4, 6, 7 & 8 of P.V. Puram Village of Sathyavedu Mandal and Chittoor District.

2. It is alleged in the application that the quarrying lease was granted in favour of 2nd respondent originally in the year 2011 and thereafter the lease was transferred in favour of the first respondent and subsequent documents were executed. The Environmental Clearance (EC) was obtained earlier and subsequently it is renewed. The first respondent is not maintaining the buffer zone and also safety zone. They have not provided necessary 'Green Belt' as required under the Environmental Clearance (EC) and also they have not provided the "Garland drains" to collect the silt from the quarrying/crushing units to avoid the slurry being mixed with the water channel situated nearby.
3. Further the first respondent had encroached in the property of the 2nd respondent and conducted excess mining, than the area permitted. On account of the alleged unauthorised activities of the first respondent air and water pollution is being caused in that area and affecting the health of the people. Further, they have not provided necessary pollution control mechanism as well. Though complaints were made to several authorities in respect to the same and also moved the Hon'ble High Court of Andhra Pradesh by filing a Writ Petition, which was disposed of by directing the applicant to approach the authorities, in spite of approaching the authorities

again, no action has been taken by the authorities. They have also not black topped of the internal roads which are used for vehicular movements to carry the quarrying materials, on account of which dust pollution is being caused in that area. That prompted the applicant to file the application seeking the following reliefs:-

- a) *Direct the Respondents 1 & 2 immediately to stop the mining operations which have been carried on by violating the conditions put in the respective permissions/licenses as explained in previous paras in order to implement the conditions stipulated therein.*
- b) *Direct the Respondent Authorities 3 to 8 to get implement the stipulations which have been violated by the Respondent Company in order to prevent the future pollution resulted by the mining and to protect the natural water resources and approach roads.*
- c) *Direct the respondents 1 & 2 to pay the damages suffered by the Applicants due to illegal mining to be assessed by the respondents 3 to 8.*

4. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal. So, the application is admitted.
5. We feel that 7th respondent/Deputy Director, Engineer, Roads & Buildings, Nagari, Chittoor District, Andhra Pradesh, is not a necessary party to the proceedings as internal roads in the quarry area has to be black topped by the quarry owner and not by the Government Department. So the 7th

respondent/Deputy Director, Engineer, Roads & Buildings, Nagari, Chittoor District, Andhra Pradesh is deleted from the party array.

6. The office is directed to carry out the amendment in the cause title.
7. The applicant is also directed to take steps to implead State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA, AP) as necessary party to the proceeding, as there is an allegation of violation of conditions of Environmental Clearance (EC) granted as well.
8. Mrs. Maduri Donti Reddy had taken notice for respondents 3 to 6 & 8.
9. Issue notice to the respondents 1 & 2 by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them, by filing proof affidavit as per rules.
10. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for the respondents 3 to 6 & 8 within a week, so as to enable the standing counsel to get instructions and to file their independent response. Since the standing counsel appearing for respondents had taken notice to the respondents 3 to 6 & 8 is direct notice them is dispensed with.
11. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to the respondents 1 and 2 through Tribunal, to ensure service on them and proceed against them, if they did not appear, in their absence in accordance with law.

12. In order to ascertain the genuineness of the allegations made and also alleged violations said to have been committed by the respondents 1 and 2, we feel it appropriate to appoint a Joint Committee comprising of (1) Senior Officer from State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA/AP), (2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Vijayawada, (3) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman and (4) The Deputy Director, Mines & Geology, Greampet, Chittoor District, Andhra Pradesh to inspect the area in question and submit a factual as well as action taken report, if any violations are found.

13. The committee is directed to ascertain as to whether

- (I) Whether the conditions imposed in the Environmental Clearance as well as consent and lease deed are being strictly adhere to by the respondents 1 and 2, if not what are the nature of violations committed by them.
- (II) Whether the pollution control mechanism provided are sufficient to address the issue of pollution, if not what is the mitigating measures undertaken by them to address the same.
- (III) Whether necessary buffer zone/safety zone, 'Garland drains' were provided and

- (IV) Whether any excess mining has been done either in the lease area or by encroaching into the property of the 2nd respondent as alleged, if so what is the quantity of excess mining done and what is the nature of action taken in this regard.
- (V) Whether any water or air pollution is being caused on account of the activities of respondents 1 and 2 in carrying out the quarrying/crushing operation.
- (VI) If there is any violation committed, what is the nature of damage caused to the environment and also what is the quantum of environmental compensation to be assessed apart from assessing the value of excess mining article by imposing penalty and royalty.
- (VII) Whether any damage is caused to the property of the applicant on account of the pollution if any, caused, if so, what is the quantum of compensation payable for that loss to compensate for the loss suffered by the applicants.

14. The Deputy Director, Mines & Geology Department, Chittoor District, Andhra Pradesh will be the nodal officer for co-ordination and providing necessary logistics for this purpose.

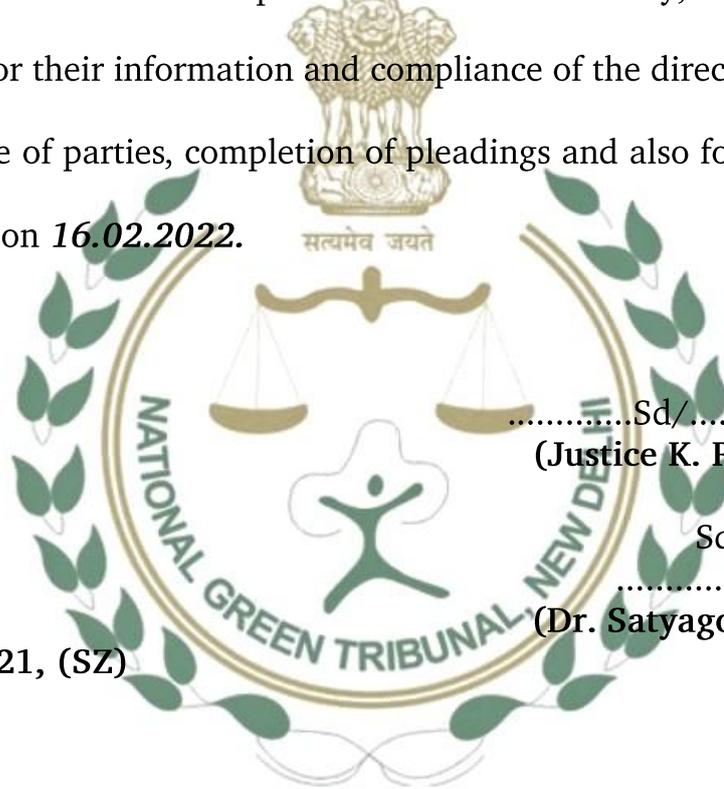
15. The committee is directed to submit the reports to this Tribunal on or before **16.02.2022** by e-filing in the form of searchable PDF/OCR Supportable PDF

and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

16.The applicant is also directed to submit a set of papers to the committee members within a week.

17.The Registry is also directed to communicate this order to the members of the committee, official respondents and also to the newly impleaded respondent State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA, A P) for their information and compliance of the directions.

18.For appearance of parties, completion of pleadings and also for consideration of report, post on **16.02.2022**.



.....Sd/.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O. A. No.247/2021, (SZ)
04.01.2022,Sr.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Dy. Director of Mines and Geology, Kadapa Region, KADAPA
[Present: P.Pullaiyah, M.Sc., B.Ed., Deputy Director (FAC)]

PROCEEDINGS. NO.4259/Q/CTR/2011

DATED: 22-12-2011

Sub:- MINES & QUARRIES - Quarry Lease for Road Metal & Building Stone over an extent of 4.569 Hects in Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, of P.V.Puram Village, Sathyavedu Mandal, Chittoor District for a period of 10 years - Application of Sri.T.Damodar Reddy - Granted- Orders- Issued- Reg.

- Ref:- 1. Quarry Lease Application Dated: 14-12-2010 of Sri.T.Damodar Reddy received on 15-12-2010 in the office of the Asst. Director of Mines & Geology, Chittoor
2. Lr.No. Roc. A/116/2011, dated: 18-11-2011 from the Tahsildar, Sathyavedu Mandal, Chittoor District.
 3. File No.7694/Q/2010, Dt: 12-12-2011 of Asst. Director of Mines & Geology, Chittoor.
 4. Notarized affidavit dated.22-12-2011 from Sri T. Damaodar Reddy.

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ORDER:

Through the reference 1st cited Sri.T.Damodar Reddy has filed an application for grant of Quarry lease for Road Metal and Building Stone over an extent of 15.00 Acers. in Sy.No. 140/1 to 16 and 141/1 to 8 of P.V.Puram Village, Sathyavedu Mandal, Chittoor District for a period of 10 years. The said application was received by the Asst. Director of Mines and Geology, Chittoor on 15-12-2010.

Through the reference 2nd cited the Tahsildar, Sathyavedu Mandal, Chittoor District vide his Lr.No. Roc. A/116/2011, dated: 18-11-2011 has reported that Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram Village is classified as "Patta land" and the applicant has purchased these from Sri. E.Lokeswar, S/o E.Munivenkatappa, vide Dc.No. P.37/2010/7/2011, Dt: 1812-2010. There are no channels, trees and permanent structures in the filed. The Villagers and Metriyots of P.V.Puram Village have been enquired regarding issue of No Objection Certificate for quarry lease in the above said lands to the applicant. They have stated that there is no objection to them for issue of No Objection Certificate to the applicant and the applied area situated at a distance of 2 Kms to the P.V.Puram village and there is no danger to the public and animals. Further the Tahsildar stated that the applied area is located in the midst of Patta lands of Sri.S.Madhusudhan Reddy and Sri.Govindaswamy and they are also given consent on a notarized affidavit. Finally the Tahsildar, Sathyavedu Mandal has stated that there is no objection for grant of Quarry Lease for Road Metal and Building Stone in Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 an extent of 11.29 Acers (4.569 Hects) in favour of Sri.T.Damodar Reddy.

Through the reference 3rd cited the Asst. Director of Mines and Geology, Chittoor has reported that the applied area has been inspected by him. The applied area is situated at a distance of about 2 Km North - West of P.V.Puram Village which can be divert west at (Z.P.High School) 19th Kilometer Stone of Nagalapuram on Nagalapuram - Chinpaandur MDR 82 BT Road which can be divert West from T.P.Palyam. The applied area covers thorny vegetations and shrubs. The Gravel Road leads to the applied area from P.V.Puram. Further the applied area falls 1 1/2 Km West of Chamarthi Kandriga (Yanada Colony). Geologically the area occupied by rocks of peninsular gneissic complex and major litho units exposed are migmatites and associated granitoids. They are grouped under migmatite group of the peninsular gneissic complex. But the older metamorphics namely amphibolites, hornblend quartz mica schist are restricted to Kuppam and southern parts of Palamaner. Further dolerite dykes of basic composition are intruded into the migmatite group trending in East-West, NE-SW directions. The applied area is falls on the Plain land consisting of Archean age group of Granite trending towards NW-SE direction, it consists of Grey Granite which is elevated 3 to 5 mts in height grey in colour. The available rocks predominantly Quartz, Feldspar, Biotite, Epidote minerals, coarse to medium grained, intexture hard and loose compact instructure inequigranular, irregular cracks and joints are observed. Due to this the rock is not useful for Granite cutting and Polishing Industry but useful for Road Metal and Building Stone.

Further the Asst. Director of Mines & Geology, Chittoor reported that the applied area is near to the existing quarry lease held by M/s Chennai Best Metals for Road

[Signature]
Asst. Director of Mines & Geology
CHITTOOR,

- ▶ Metal and Building Stone in Sy. No.1 of P.V.Puram Village, Sathyavedu Mandal, District. Further it is not overlapping with any other applications or any existing lease

The applied area has been surveyed and demarcated by the Surveyor of the Asst. Director of Mines and Geology, Chittoor in the presence of the applicant. The surveyor reported that as per their office records 08 applications has been received in Sy.No.140 & 141 of P.V. Puram Village, Sathyavedu Mandal, Chittoor District and the survey has been conducted as per the No Objection Certificate. After the survey the area has come to 11.29 Acres. (4.569 Hect.) for which the applicant has given consent. Further the surveyor has reported that the surveyed area is not containing any public importance such as Railway Lines, Roads, Temples, Buildings and Schools etc., and it is compact one. Further as per records available in their office the surveyed area is neither overlapping with any existing leased areas nor earlier applicants applied areas in force.

Further the Asst. Director of Mines & Geology, Chittoor has reported that the applicant has submitted a sale deed of purchased lands and registered at Sub-Register Office, Sathyavedu vide Dc.No.P.37/2010/7/2011 on 18-12-2010 and also the Tahsildar, Sathyavedu has been issued Pattadar Pass Book vide No.1050, Dt:15-02-2011.

Further the Asst. Director of Mines & Geology, Chittoor has reported that the applicant is not having any Mining /Quarry Leases in the State of Andhra Pradesh and as such the applicant is not having any mineral revenue arrears to the Government of Andhra Pradesh.

The Asst. Director of Mines & Geology, Chittoor further reported that a Writ Petition No.29086 of 2011 has been filed by Sri S. Siddula Naidu and 45 others of Chamathi Kandriga, H/o. P.V. Puram (Vg), Sathyavedu (M), Chittoor District praying the Hon'ble High Court of A.P. for not to give permission for mining operations in Chamathi Kandriga, H/o. P.V. Puram (Vg), Sathyavedu (M), Chittoor District. Basing on the Writ Petition the Asst. Director of Mines & Geology, Chittoor has submitted Counter Affidavit to the Government Pleader, Industries & Commerce Dept., Hyderabad and as per the directions of the G.P. the Asst. Director of Mines & Geology, and Surveyor of his office has inspected & surveyed whether the applied areas falling in Sy.Nos of 03 demolished temples or not. In this regard the Asst. Director of Mines & Geology, reported that the applied area of Sri T. Damodar Reddy is about 1.33 Kms to the demolished temples.

Finally the Asst. Director of Mines & Geology, Chittoor has recommended for grant of Quarry lease for Road Metal & Building Stone over an extent of 11.29 Acres (4.569 Hectares) in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram Village, Sathyavedu Mandal, Chittoor District for a period of 10 years in favour of Sri. T. Damodar Reddy.

Sri T. Damodar Reddy vide their notarized affidavit dated.22-12-2011 has given an undertaking stating that he will bind over the Hon'ble High Court of A.P. orders, if any passed on W.P.No.29086/2011.

In view of the above, and based on the recommendations of the Asst. Director of Mines and Geology, Chittoor a Quarry lease is hereby granted in favour of **Sri. T. Damodar Reddy** for **Road Metal and Building Stone** over an extent of 4.569 Hectares in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram Village, Sathyavedu Mandal, Chittoor District for a period of **10 years** under Rule 13(1) of A.P.M.M.C. Rules, 1966, subject to the satisfaction of other terms and condition of A.P.M.M.C. Rules, 1966. Further the grant is subject to subsequent government orders and executive instructions issued in the matter from time to time and also subject to the conditions specified in the appendix enclosed to these orders and also subject to the following conditions.

1. The Grantee should execute the lease deed before the Asst. Director of Mines & Geology, Chittoor within 90 days from the date of these orders.
2. The Grantee should pay the following amounts before execution of the Quarry Lease deed

(a) Dead Rent	- Rs. 27,500/- Per Hectare per annum.
(b) Land Assessment	- At the rate fixed by the Revenue Authorities.
(c) Cess on Land Assessment	- 0.37 paise per rupee of Land assessment.
(d) Security Deposit	- The amount equivalent to Dead Rent.
3. The grantee should pay the Seigniorage for Road Metal & Building Stone to the Department of Mines and Geology, in advance before dispatching the material from the Quarry Lease area as under.

**Building Stone/Rough Stone/Road Metal Rs.50/33
(Rupees Fifty and thirty three only respectively) per Cmt/MT.**

- The grantee should submit a Notarized affidavit before the Asst. Director of Mines and Geology, Chittoor at the time of execution, indicating the details of Assets for the purpose of attachment as per Section-25 of Mines & Minerals (Development and Regulations) Act, 1957.
5. "The Grantee" should pay dead rent and land Assessment in Advance in Full before " 1st March" of every year for the Succeeding year, failing which the lease will be terminated.
 6. " The Grantee is liable to pay the Income-Tax on Royalty / Seig.Fee as per amendment of section 206-C of Income-Tax Act, 1961"
 7. No. explosive shall be used or stored until unless of getting license from the licensing authority under the Indian Explosives Act-1884.
 8. The waste dumping from the rock should be dumped with in the leased area

NOTE : The grant is liable for cancellation should it be found that it was grossly inequitable or was made mistake of fact or owing to Mis - representation or fraud or in excess of authority


Deputy Director of Mines & Geology (FAC),
Kadapa Region, KADAPA.

To
Sri.T. Damodar Reddy,
S/o. T. Gopal Reddy,
Vignana Nagar,
Varadaiahpalem Village & Mandal
Chittoor District.

Copy together with record of enquiry is sent to the Asst. Director of Mines & Geology, Chittoor with a request to take further action in the matter.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa for favour of information

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; CHITTOOR
 (Present: - Sri B.A.Sreenivasulu, M.Sc., Asst. Director)

-:oOo:-

Proceedings No.7694/Q2/2010

Date.23-12-2011

Sub:- Mines & Quarries – Quarry Lease for Road Metal & Building Stone - over an extent of 4.569 Hectares in Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District – Lease granted in favour of Sri T.Damodara Reddy – Execution of Quarry lease deed – Work orders – issued.

Ref:- Proceedings No.4259/Q/CTR/2011, Dt:22-12-2011 of the Deputy Director of Mines & Geology, Kadapa.

-:oOo:-

ORDER:-

Through the reference cited, the Deputy Director of Mines & Geology, Kadapa has granted a Quarry Lease in favour of **Sri T.Damodara Reddy** over an extent of **4.569** Hectares in Sy.No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District for a period of 10 (Ten) years.

In view of the above, the permission is hereby accorded to **Sri T.Damodara Reddy** to work for **Road Metal & Building Stone** over an extent of **4.569** Hectares in Sy.No. 140/1,3,4,5,7 to 13 & 15 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District for a period of **10 (Ten)** years with effect from **23-12-2011 to 22-12-2021**, subject to the satisfaction of all other terms and conditions laid down in A.P.M.M.C.Rules, 1966 and subsequent Government order and executive instructions issued from time to time.

The Lessee should observe all the covenants of lease deed in form 'G' and terms and conditions given in the appendix enclosed to this deed.

The Lessee should maintain all the records and accounts and submit monthly / quarterly / annual returns to the Director of Mines and Geology, Hyderabad, Deputy Director of Mines & Geology, Kadapa and Asst. Director of Mines & Geology, Chittoor as prescribed in A.P.M.M.C.Rules, 1966, so as to reach the respective authorities not later than 7th day of succeeding month to which they relates.

To,

Permitted

 Sri T.Damodara Reddy,
 S/o.T.Gopal Reddy,
 Vignana Nagar,
 Varadaiahpalem Village & Mandal,
 Chittoor District

MA 23/12/11
 Asst. Director of Mines & Geology,
 CHITTOOR.

to
 23/12/11

DISPATCHED On: 16/12/11
 vide Nos. Fr. 738 To 743

Contd.....(2)

Copy Submitted to the Director of Mines & Geology, Hyderabad along with the Quarry lease deed for favour of kind information.

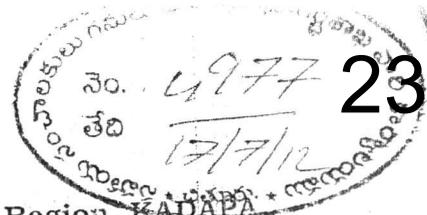
Copy submitted to Zonal Joint Director of Mines & Geology, Kadapa along with the Quarry lease deed for favour of kind information.

Copy submitted to the District Collector, Chittoor together with sketch for favour of kind information

Copy submitted to the Deputy Director of Mines & Geology, Kadapa along with the Quarry lease deed for favour of kind information.

Copy to the Tahsildar, Sathyavedu Mandal, Chittoor dist together with sketch for information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY



Proceedings of the Dy. Director of Mines and Geology, Kadapa Region, (Present: P.Pullaiyah, M.Sc., B.Ed., Deputy Director (FAC))

PROCEEDINGS NO.2325/TQL/CTR/2012

DATE:16-07-2012.

Sub:- Mines & Quarries - Quarry Lease for Road Metal & Building Stone over an extent of 4.569 Hect. in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram (Vg), Sathyavedu (M), Chittoor District - Lease held by Sri T. Damodara Reddy - Transfer of Quarry lease in favour of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri. T. Damodara Reddy - Permission accorded - Reg.

- Ref:- 1. Proceedings No. 4259/Q/CTR/2011, Dt:22-12-2011 of Dy. Director of Mines and Geology, Kadapa.
2. Proceedings No. 7694/Q2/2010, dated. 23-12-2011 of Asst. Director of Mines and Geology, Chittoor.
3. Affidavit Dated: 26-06-2012 of Sri T. Damodara Reddy.
4. Affidavit Dated: 26-06-2012 of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy.
5. File No. 4453/TQL/2012, Dt:09-07-2012 of Asst. Director of Mines and Geology, Chittoor.

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ORDER:

Through the reference 1st cited, a Quarry lease for Road Metal and Building Stone was granted by this office in favour of Sri T. Damodara Reddy over an extent of 4.569 Hect. in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram (Vg), Sathyavedu (M), Chittoor District for a period of 10 years and same was executed by the Asst. Director of Mines and Geology, Chittoor through the reference 2nd cited and it will be in force up to 22-12-2021.

Through the reference 3rd cited, Sri T. Damodara Reddy has filed a Notarized affidavit before the Asst. Director of Mines and Geology, Chittoor and stated that they are having a Private Ltd Company in the name and style of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd consisting of 5 Partners in which he is the director of the company and submitted a copy of Memorandum and Article of Association and resolution passed to accept the business to continue in the name of the firm instead of individual name, hence the above said Quarry lease held by Sri T. Damodara Reddy proposed for transfer in favour of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy for the un-expired portion of the lease period i.e., up to 22-12-2021.

Through the reference 4th cited, M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy has submitted a notarized affidavit giving his consent to take the quarry lease held in the individual name T. Damodara Reddy on transfer for the un-expired portion of Quarry lease i.e., up to 22-12-2021 in the name of the firm and informed that he will abide with the terms and conditions of A.P.M.M.C. Rules, 1966 and also promised to pay arrears if any payable. No speculation involved in the transfer of Quarry Lease.

The Asst. Director of Mines & Geology, Chittoor through the reference 5th cited, has reported that the applied area has been inspected by the Asst. Director of Mines & Geology, himself on 06-07-2012 and reported that the applied area is situated at a distance of about 2 Kms North -West of P.V. Puram Village. The applied area covers thorny vegetations and shrubs. The Gravel Road leads to the applied area from P.V. Puram. Further the applied area falls 1 ½ Km West of Chamarthi Kandriga. Geologically the applied area is falls on the plain land consisting of Archean age group of Granite trending towards NW-SE direction, it consists of Grey Granite which is elevated 3 to 5 mts in height grey in colour. The available rock predominantly Quartz, Feldspar, Biotite, Epidote minerals, coarse to medium grained, intexture hard and loose compact instructure inequigranular, irregular cracks and joints are observed. Due to this rock is not useful for Granite cutting & polishing Industry but useful for Road Metal and Building Stone. Further the Asst. Director of Mines & Geology, reported that the applied area is near to the existing quarry lease held Chennai Best Blue Metals for Road Metal and Building Stone, but it is not overlapping with any other applications or any existing leases. The Asst. Director of Mines & Geology, Chittoor further reported that the lessee has been worked Quarry in systematic manner and he has prompt in payment of mineral revenue dues to the Government. The lessee decided to transfer the Quarry lease for the unexpired portion period and he has given notarized

affidavit to that extent. The proposed transferee also given notarized affidavit and stated that he has no objection to transfer the Quarry lease and also he has promised to obey the existing rules and regulations as per the lease deed and no speculation is involved in this matter.

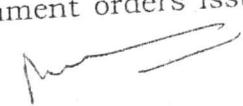
Further the Asst. Director of Mines and Geology, Chittoor has informed that the applied area has been surveyed by their office surveyor in the presence of the representative of the transferee. The Transfer of quarry lease applied area has been surveyed and verified the boundaries of the quarry lease as per the boundaries shown by the representative of the transferee. After the survey the area has come to an extent of 4.569 Hectare in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram (Vg), Sathyavedu (M), Chittoor District. Further the Surveyor reported that surveyed area did not containing any public important structures such as buildings, temples, roads, railway lines, etc.,

As per the notarized affidavit submitted by the transferor i.e., Sri. T. Damodara Reddy, and as per the office records of Asst. Director of Mines & Geology, Chittoor, he is having one quarry lease (the present proposed transfer quarry lease) in their office jurisdiction for which their office has finalized Mineral Revenue Assessment for the year 2011-2012, as per which the transferor is having mineral revenue dues. However the transferor has remitted the dues amount and also paid ADR for the year 2012-13, as such he is not having any revenue arrears to the Government.

As per the notarized affidavit submitted by the Transferee, i.e., M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy and as per the office records of the Asst. Director of Mines & Geology, Chittoor, is not having any Mining/Quarry leases in the name of the firm in the State of A.P. as such not having any mineral revenue arrears to the Govt. A.P.

Finally the Asst. Director of Mines & Geology, Chittoor has requested to consider the transfer of lease for the un-expired portion of the lease held by of Sri T. Damodara Reddy for Road Metal & Building Stone over an extent of 4.569 Hectare in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram (Vg), Sathyavedu (M), Chittoor District in favour of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy for the un-expired portion of the lease period up to 22-12-2021, as per APMMC. Rules, 1966.

In the light of the circumstances stated above, permission is here by accorded to **Sri T. Damodra Reddy** to transfer the Quarry lease held by him for Road Metal & Building Stone over an extent of 4.569 Hectare in Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V. Puram (Vg), Sathyavedu (M), Chittoor District in favour **M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director Sri T. Damodara Reddy** for the un-expired portion of the lease period i.e., up to **22-12-2021**, and subject to the satisfaction of other terms and conditions of APMMC Rules, 1966, and Government orders issued from time to time


Deputy Director of Mines & Geology (FAC),
Kadapa Region, KADAPA.

To
M/s. Sri T. Damodara Reddy,
S/o. T. Gopal Reddy,
Vignana Nagar,
Varadaiahpalem Village & Mandal,
Chittoor District.

To
M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd.,
Director Sri T. Damodara Reddy,
S/o. T. Gopal Reddy,
Vignana Nagar, Varadaiahpalem Village & Mandal,
Chittoor District.

Copy together with record of enquiry is sent to the Asst. Director of Mines & Geology, Chittoor with a request to take further action in the matter
Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.
Copy submitted to the Zonal Joint Director of Mines and Geology, Kadapa for favour of information.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY; CHITTOOR
 (Present: - Sri.B.A.Sreenivasulu, M.Sc., Asst. Director)

-:oOo:-

Date.18-07-2012

Proceedings No.4453/TQL/2012

Sub:- Mines & Quarries – Transfer of Quarry Lease for Road Metal & Building Stone - over an extent of 4.569 Hectares in Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District – Quarry lease held by Sri T.Damodara Reddy – transfer in favour of M/s.Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director:Sri T.Damodara Reddy – Execution of Transfer of Quarry lease deed – Work orders – issued.

Ref:- Proceedings No.2325/TQL/CTR/2012, Dt:16-07-2012 of the Deputy Director of Mines & Geology, Kadapa

-:oOo:-

ORDER:-

Through the reference cited the Deputy Director of Mines & Geology, Kadapa has accorded permission to transfer the Quarry lease held by Sri T.Damodara Reddy for Road Metal and Building Stone over an extent of 4.569 Hectares in Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District for the unexpired period i.e., upto 22-12-2021 in favour of M/s.Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director : Sri T.Damodara Reddy.

In view of the above sanction is hereby accorded to M/s.Sai Lakshmi Balaji Infrastructure Pvt Ltd., Director:Sri T.Damodara Reddy to work for Road Metal and Building Stone over an extent of 4.569 Hectares in Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8 of P.V.Puram (Vg), Sathyavedu (M) Chittoor District for the unexpired period i.e., upto 22-12-2021 subject to all other terms and conditions laid down in A.P.M.M.C.Rules, 1966 and subsequent Government order and executive instructions issued from time to time.

The Government reserves the right to cancel the quarry lease granted and executed under A.P.M.M.C Rules, 1966 without assigning any reasons and giving the notice.

The Transferee should observe all covenants of original deed in form 'G' executed by Transferor and terms and conditions given in the appendix enclosed to deed and the covenants of form 'G' (Transfer of quarry lease deed)

The Transferee should maintain all the records and accounts and submit monthly / quarterly / annual returns to the Director of Mines and Geology, Hyderabad, Deputy Director of Mines & Geology, Kadapa and Asst. Director of Mines & Geology, Chittoor as prescribed in A.P.M.M.C.Rules, 1966, so as to reach the respective authorities not later than 7th day of succeeding month to which they relates.

To,

M/s.Sai Lakshmi Balaji Infrastructure Pvt Ltd.,
 Director:Sri T.Damodara Reddy,
 Vignana Nagar,
 Varadaiahpalem (Vg & M),
 Chittoor District.

Sri T. Damodara Reddy
 Asst. Director of Mines & Geology,
 CHITTOOR.

Sri T. Damodara Reddy
 18/7/2012

DLSPATCHL 18/7/12
 Vide Nos. For 4332 4339

Contd.....(2)

- Copy Submitted to the Director of Mines & Geology, Hyderabad along with the Quarry lease deed for favour of kind information.
- Copy submitted to Zonal Joint Director of Mines & Geology, Kadapa along with the Quarry lease deed for favour of kind information.
- Copy submitted to the District Collector, Chittoor together with sketch for favour of kind information
- Copy submitted to the Deputy Director of Mines & Geology, Kadapa along with the Quarry lease deed for favour of kind information.
- Copy to the Asst. Director of Mines & Geology (Vigilance), Tirupati along with sketch for favour of kind information.
- Copy to the Tahsildar, Sathyavedu Mandal, Chittoor Dist together with sketch for information.
- Copy to the Sri T.Damodara Reddy, S/o.T.Gopala Reddy, Vignana Nagar, Varadaiahpalem Village & Mandal, Chittoor District.



State Level Environment Impact Assessment Authority (SEIAA)
Andhra Pradesh
Government of India
Ministry of Environment & Forests
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/CTR - 78/2013 - 793.

Dt: 08.05.2013

Sub: SEIAA, A.P. - 4.569 Ha. Road Metal & Building Stone of M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd., Sy.No. 140/1,3, 4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V. Puram (V), Sathyavedu (M), Chittoor District - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted vide Ir. dt. 21.12.2012 in this regard, seeking Environmental Clearance for the proposed Road Metal & Building Stone in favour of M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd., Sy.No. 140/1, 3, 4, 5, 7 to 13 & 16 and 141/3,4,6,7 & 8, P.V. Puram (V), Sathyavedu (M), Chittoor District. It was reported that the nearest human habitation viz., Chemarthikandriga (V) exists at a distance of about 0.8 km from the mine lease area. It was noted that the capital investment of the project is Rs. 70.0 Lakhs and capacity of the project is as follows:

Mining of Recovery Aggregate: 17,096.22 m³/Annum.

Mining of Rock Sand : 2011.32 m³/Annum.

II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, blasting and wedge-cutting. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 10 years. The total mine lease area is 4.569 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 19.03.2013. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech (P) Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 09.04.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.

- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is Bore wells/ tankers. Total water requirement is 3.0 KLD. Out of that, 0.8 KLD is used for dust suppression; 0.5 KLD is used for development of green belt; 1.7 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

B. General Conditions:

- i. This order is valid for a period of 10 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 10 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 3.0 lakhs & Recurring cost of Rs. 0.50 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provision of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

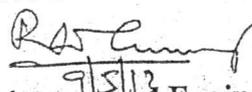
Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
Sri T. Damodar Reddy, MD,
M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd.,
(4.569 Ha. Road Metal & Building Stone Quarry)
Vignana Nagar, Varadayyapalem (V & M),
Chittoor District
Ph: 9440274694.
E-mail: drconstructionstr@gmail.com

// T.C.F.B.O//


9/5/12
Jt. Chief Environmental Engineer
(UH-I)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912, Fax: 08518- 233619
e-mail: knl.zo.jcee@pcb.ap.gov.in

BY REGD POSTWITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.CTR-615 /PCB/ZOK/CFE/2013- 550

Dt:24.09.2013

Sub: PCB-ZO-KNL-CFE- M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V.Puram (V), Sathyavedu (M), Chittoor Dist. – Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (P & C of P) Act, 1974 and under Sec.21 of Air (P & C of P) Act, 1981- Order- Issued- Reg.

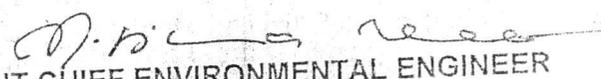
Ref: 1. Industry's CFE application received on 07.09.2013.
2. RO, Tirupati Lr.No.C-1027/PCB/RO/TPT/2013-2106, dt.12.09.2013 received on 17.09.2013.
3. CFE Committee meeting held on 20.09.2013 at ZO, Kurnool.

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout mining activity of the following product with installed capacity as mentioned below, with a total project cost of Rs.70.0 Lakhs.

Sl.No.	Activity	Capacity
1.	Mining of Recovery Aggregate	17,096.22 Cum/Year
2.	Mining of Rock Sand	2,011.32 Cum/Year

- 2) As per the application, the above mining activity is to be carried out at Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V.Puram (V), Sathyavedu (M), Chittoor Dist. in the Mine Lease Area of 4.569 Ha.
- 3) The above site was inspected by Environmental Engineer, A.P. Pollution Control Board, Regional Office, Tirupati on 07.09.2013 and found that it is surrounded by East & South sides by Dry Lands and West & North sides by Hillock.
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your mine under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout mining of the product mentioned at para (1) only.
- 5) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 6) This consent order is valid for a period of 5 years from the date of issue.
- 7) This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

Encl: Schedule 'A' & 'B'.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

✓ To
Mr.T.Damodara Reddy,
Vignana Nagar,
Varadaiahpalem (V&M),
Chittoor Dist.

Copy to:

1. The Member Secretary, APPCB, Sanathnagar, Hyderabad for kind information.
2. The Environmental Engineer, Regional Office, Tirupati, APPCB for information
3. Stock file.

SCHEDULE - A

1. The proponent of the mine shall treat the effluents to the on land for irrigation standards, notified by MoE&F, Gol, under Environment (Protection) Act, 1986.
2. The proponent of the mine shall discharge domestic effluents into septic tank followed by subsurface dispersion trenches.
3. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Spraying
 - b) Domestic purposes.
 - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
 - d) Processing, whereby water gets polluted and pollutants are not easily bio-degradable.
4. The proponent of the mine shall install and commission appropriate control equipment for controlling the stack emissions from D.G. Set of capacity 82.5 KVA to comply with the emission limits notified by MoE&F, Gol vide G.S.R.520 (E), dated 01.07.2003 and amended vide G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Act, 1986.
5. The proponent of the mine shall provide stack to the D.G.Set with minimum height as prescribed by MOE&F, vide Notification No. GSR 422(e) of 19.5.93 & as amended on 31.12.93.
6. The proponent of the mine shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The proponent of the mine shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The proponent of the mine shall also provide a 5 AMP 250V plug point on the platform.
7. The proponent of the mine shall comply with provision of Manufacture, storage and import of hazardous chemicals Rules, 1989.
8. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of to control noise pollution shall be followed to avoid nuisance to public.
9. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply the noise level limits of 75 d(B)A at a distance of 1meter from the enclosed surface.
10. The proponent of the mine shall submit Environmental Statement by September of every year and this should also form a part of their annual report
11. The proponent of the mine shall report progress on implementation of the project to this office and Regional Office, A. P. Pollution Control Board regularly.
12. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec.21 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
13. The applicant shall comply with and carry out conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
14. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec 21(6) of Air (Prevention and Control of Pollution) Act, 1981 to review all or any of the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
15. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
16. The proponent of the mine is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability
17. Any person aggrieved by an order made by the State Board under Section 25, Section26, Section27 of Water Act, 1974 or Section 21of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

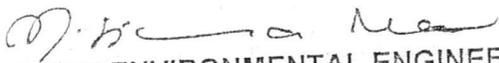
SCHEDULE - B

1. The source of water is bore well and the consumption of water is 3.0 KLD.

Sl.No.	Purpose	Quantity (In KLD)
1	Dust suppression	0.8
2	Greenbelt	0.5
3	Domestic	1.7
	Total	3.0

2. The proponent of mine shall take all possible precautions for the protection of environment and control of pollution while carrying out mining operations in the mine lease area.
3. The proponent of the mine shall, wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
4. The proponent of mine shall take steps so that the overburden, waste-rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on improvise grounds. The waste rock, overburden etc. shall be back - filled into the mine excavations with a view to restoring the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation.
5. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
6. The proponent of the mine shall, whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
7. The proponent of the mine shall take precautions so that air pollution due to fines, dust, smoke or gaseous emissions during mining operations and related activities shall be controlled and kept within "Permissible Limits" specified under various environmental laws of the country including the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
8. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitable treated to confirm the general standards notified under Environmental (Protection) Act, 1986.
9. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986.
10. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He has to take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees destroyed by mining operations. He has also take measures for restoration of other flora destroyed by mining operations.
11. The proponent of mine shall comply following Ambient Air Quality Standards measured at 500 mtrs from the sources.
 - a) Suspended Particulate Matter - (Annual Average - $360 \mu\text{g}/\text{M}^3$) & Daily Average $500 \mu\text{g}/\text{M}^3$
 - b) Respirable Suspended Particulate Matter - (Annual Average - $180 \mu\text{g}/\text{M}^3$) & Daily Average $250 \mu\text{g}/\text{M}^3$
 - c) Noise Levels: Day time (06.00 A.M to 10.00 P.M.) - 75 dB (A)
Night time (10.00 P.M to 06.00 A.M.) - 70 dB (A)
12. The proponent of mine shall carry monitoring of ambient air quality including noise levels and also quality of effluents once in a fortnight.
13. The proponent of the mine shall take all safety precautions while carrying out mining operations and follow the I.B.M Rules.
14. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps.
15. The proponent of the mine shall construct required number of garland drains to arrest mineral particles being carried away as run-off during rainy season.
16. The proponent of the mine shall practice the spraying of water during the mining, movement of vehicles, loading & unloading mineral on haulage roads and approach roads (Road connecting Main Road to Mining Area) to avoid dust nuisance to the surrounding area.

17. The proponent of the mine shall construct Pacca/Tar roads connecting the mining area to the nearest road to avoid dust nuisance due to vehicular movement.
18. The proponent of the mine shall take all necessary steps to control air pollution to the surrounding areas.
19. The industry shall develop 5 mtrs width greenbelt towards east and south sides of the mine area.
20. The industry shall erect atleast 10 mtrs height of protective screen towards east and south sides to protect the agricultural lands from dust nuisance due to mining activity.
21. The proponent of the mine shall submit the copy of the mine lease document after receiving the same from the Mines Department.
22. The proponent of the mine shall obtain permission from all the concerned departments before taking up the mining activity.
23. The proponent of the mine shall comply the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions in the interest of environment protection.
26. The proponent of the mine shall comply the conditions stipulated in the Environmental Clearance order No. SEIAA/AP/CTR-78/2013-793, dated 08.05.2013 issued by State Level Environment Impact Assessment Authority (SEIAA) A.P., Ministry of Environment & Forests, Govt. of India.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone :08518- 236912
e-mail: jceezoknl@gmail.com

CONSENT ORDER

Order No.CTR-539/APPCB/ZO-KNL/CFO/2018

Date: 03.04.2019

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,
Chamartakandiga (V), P.V. Puram (P),
Sathyavedu (M), Chittoor District

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	0.4 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid to carryout mining activity of the following products along with quantities only.

Sl. No.	Products	Quantity
1.	Road Metal	500 TPD

This consent shall be valid for a period ending with the 28.02.2025.

K Venkateswara Rao
Digitally signed by K Venkateswara Rao
Date: 2019.04.04 13:50:26 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Enci: Schedules A& B
To

M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,
Chamartakandiga (V), P.V. Puram (P),
Sathyavedu (M), Chittoor District

Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information and with a direction to ensure that the crusher shall comply the Schedule -B conditions especially time bound conditions positively and in case of non compliance refer the case to Task Force for taking necessary action without fail.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The applicant shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Not with standing anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - BWater:

1. The crusher shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust suppression	9.0 KLD
2	Domestic	1.0 KLD
	Total	10.0 KLD

Air:

2. The crusher shall comply with Suspended Particulate Matter (SPM) standards of 600 $\mu\text{g}/\text{M}^3$ measured at a distance of 3 – 10 mtrs from any processing, equipment of the stone crusher.
3. The crusher shall not remove the cladding provided to the screen while the industry is in operation under any circumstances.
4. The crusher shall continuously operate the water sprinklers provided at the jaw crusher and at the conveyor belt.
5. The crusher shall not remove the sheets covered to the conveyor belts while the crusher is in operation under any circumstances.
6. The crusher shall construct wind breaking walls within one month
7. The crusher shall construct metalised rods within one month
8. The crusher shall construct elevated dust bunker for storage of dust within one month
9. The crusher shall regularly clean and wet the ground within the premises.

10. The crusher shall comply with National Ambient Air Quality standards, as per MoEF&CC, GoI, notification dated. 18.11.2009 along the premises at the periphery of the industry as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM ₁₀)	100
2	Particulate Matter (PM _{2.5})	60
3	SO ₂	80
4	NO _x	80

Noise levels: Day time (6AM to 10 PM) – 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

11. The crusher shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Dust	40 TPD	The stone dust shall be used for filling low lying areas.

12. The stone crusher shall develop greenbelt of 5 m width along the boundary of the site in the 50 m width buffer zone of the stone crushing unit in this monsoon. This greenbelt shall be developed on outer side of the buffer zone so as to act as a barrier
13. The crusher shall comply the directions issued by the Board from time to time.
14. The crusher shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Kurnool on regular basis.

K Venkateswara
Rao

Digitally signed by K
Venkateswara Rao
Date: 2019.04.04 13:50:40
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,
Chamartakandiga (V), P.V. Puram (P),
Sathyavedu (M), Chittoor District

File No. APPCB-11033/99/2020-TEC-EC-APPCB

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/CTR/MIN/02/2020/1733 - 493

23/10/2020

Sub SEIAA, A.P. – 4.569 Ha Road Metal and Building Stone of Sai Lakshmi : Balaji Infrastructure Private Limited at Sy. Nos.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Expansion - Issued - Reg.

- I. This has reference to your application submitted through online on 21.02.2020 (SIA/AP/MIN/144503/2020) and information submitted on 13.08.2020, seeking Environmental Clearance for expansion of 4.569 Ha, Road Metal & Building Stone Mine at Sy. No.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh in favour of Sai Lakshmi Balaji Infrastructure Private Limited. It was reported that the nearest human habitation viz., Chemarthikandriga SC colony (V) exists at a distance of about 0.5 km from the mine lease area. It was noted that the capital investment of the project is Rs.1.0 Crore and capacity of the project is as follows:

Mining of Road Metal & Building Stone – Expansion from 17,096.22 m³/annum to 2,13,439 m³/annum in 4.569 Ha.

- I. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	13°30'38.80117"N	79°52'25.35147"E
2.	13°30'38.80117"N	79°52'25.35147"E
3.	13°30'36.80117"N	79°52'25.35147"E
4.	13°30'36.80117"N	79°52'25.35147"E
5.	13°30'35.80117"N	79°52'25.35147"E
6.	13°30'33.80117"N	79°52'25.35147"E
7.	13°30'31.80117"N	79°52'25.35147"E

File No.APPCB-11033/99/2020-TEC-EC-APPCB

8.	13°30'30.83930"N	79°52'25.35147"E
9.	13°30'29.98715"N	79°52'25.35147"E
10.	13°30'28.76288"N	79°52'25.35147"E
11.	13°30'28.73172"N	79°52'25.35147"E
12.	13°30'27.14312"N	79°52'25.35147"E
13.	13°30'28.60935"N	79°52'25.35147"E
14.	13°30'27.24103"N	79°52'25.35147"E
15.	13°30'27.55934"N	79°52'25.35147"E
16.	13°30'27.54978"N	79°52'25.35147"E
17.	13°30'28.04013"N	79°52'25.35147"E
18.	13°30'28.45934"N	79°52'25.35147"E
19.	13°30'29.87950"N	79°52'25.35147"E
20.	13°30'29.76306"N	79°52'25.14566"E
21.	13°30'30.15075"N	79°52'25.71613"E
22.	13°30'30.54187"N	79°52'25.48525"E
23.	13°30'29.83620"N	79°52'24.95866"E
24.	13°30'30.20153"N	79°52'24.02374"E
25.	13°30'30.58292"N	79°52'22.73515"E
26.	13°30'31.26036"N	79°52'22.70204"E
27.	13°30'31.17807"N	79°52'21.01400"E
28.	13°30'32.12804"N	79°52'20.59281"E
29.	13°30'34.32091"N	79°52'21.22824"E
30.	13°30'32.79509"N	79°52'26.60845"E
31.	13°30'33.43651"N	79°52'25.70074"E
32.	13°30'32.66346"N	79°52'25.06965"E
33.	13°30'31.95469"N	79°52'25.99065"E
34.	13°30'31.52923"N	79°52'25.67776"E
35.	13°30'31.20341"N	79°52'26.35253"E
36.	13°30'32.23598"N	79°52'27.00881"E
37.	13°30'32.58339"N	79°52'26.45282"E

ii. It is a semi-mechanized open cast mine. Life of mine is 3.08 Years. The total mine lease area is 4.569 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 24.09.2020. The proposal is for expansion of 4.569 Ha Road Metal & Building Stone mine from 17,096.22 m³/annum to 2,13,439 m³/annum. The project falls under B2 category as per the cluster letter issued by ADMG. The proponent and their

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Consultant, M/s. Pioneer Enviro Labs have attended the meeting. After detailed deliberations on the proposal, the committee recommended to issue Environmental Clearance. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 30.09.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity.
- iii. The project proponent shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.
- ii. The proponent shall not use explosives for blasting due to the close proximity of the habitation.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by

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mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.

- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations

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caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.

- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is bore well. Total water requirement is **3.0 KLD** shall be used for Dust suppression; Development of green belt; Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

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- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid for a period of 3.08 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB has to ensure compliance of guidelines

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issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in a year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

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- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.3.42 Lakhs and Recurring cost Rs.3.3 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xix. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on

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1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.).

- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept.. and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms. No. 107 dated 30.07.2016 of Industries and Commerce (Mines-II) Department, wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxvii The environmental statement for each financial year ending 31st march in i. Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taken-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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xxxii Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxxiii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxxiv SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY,
SEIAA, A.P.

MEMBER,
SEIAA, A.P.

CHAIRMAN,
SEIAA, A.P.

Special Secretary To Govt

To

Sai Lakshmi Balaji Infrastructure Private Limited,
Sri T. Damodara Reddy, Director,
Vignana Nagar, Varadaiahpalem (V & M),
Chittoor District-517541.
Ph.9440274694

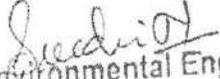
Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

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THE SEIAA, AP, HAS APPROVED THE ORDER IN e-OFFICE

J.C.F.B.O


Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road
Phone :08518- 233619
e-mail: jceezoknl@gmail.com

CONSENT ORDER

Order No.CTR - 615/APPCB/ZO-KNL/CFO/2020

Date:04.01.2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)
(4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
Sathyavedu (M), Chittoor District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge after expansion	Point of Disposal
1.	Domestic	2.6 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products / Line of Activity	As per CFO Order Existing Dt.18.02.2020	As per the CFE Expansion Order Dt.10.11.2020	Total quantity after expansion
1	Mining of Recovery aggregate	Mining of Recovery aggregate- 17,096.22 cum/Year	Mining of Road metal & Building stone – 2,13,439 m3/annum	Mining of Road metal & Building stone – 2,13,439 m3/annum
2	Mining of Rock sand	Mining of Rock sand - 2011.32 Cum/Year	--	Mining of Rock sand - 2011.32 Cum/Year

This consent shall be valid for a period ending with the **30.11.2025.**

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

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Venkateswara Rao
Date: 2021.01.04 13:45:50
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Encl: Schedules A& B

To

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)
(4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
Sathyavedu (M), Chittoor District.

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Water:

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Total Quantity after expansion
1	Dust suppression	1.6 KLD
2	Development of Greenbelt	1.0 KLD
3	Domestic purpose	3.4 KLD
Total:		6.0 KLD

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

Air:

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m3
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out open cast by semi-mechanized mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid Waste:

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Waste	1113.065 m ³ /Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.

8. The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.
 - Retention/toe walls at the foot of the dumps
 - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

Other Conditions:

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Digitally signed by K
Venkateswara Rao
Date: 2021.01.04 13:46:09
+05'30'

To
M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)
(4.569 Ha Road Metal and Building stone),
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),
Sathyavedu (M), Chittoor District.


Ass. Director of Mines & Geology
CHITTOOR,